

Federal Aviation Agency of the United States Government for reserving delivery positions for 3 American manufactured Supersonic Transport Aircraft. The deposit is refundable, without penalty, if, before November, 1965, the Air India decide not to go in for these Aircraft.

Ticketless Travel

752. **Shri E. Madhusudan Rao:** Will the Minister of Railways be pleased to state:

(a) the number of persons who were held up for ticketless travel in the various railways during 1963-64;

(b) the total amount realised from them as fine;

(c) the loss, if any, suffered by the Government as a result of this; and

(d) the total average loss estimated by the Government every year as a result of ticketless travel?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): (a) Approximately 5.7 million passengers were detected travelling without ticket during the period from 1st April to 31st December, 1963.

(b) Rs. 38 lakhs were realised as excess charge from these passengers, in addition to Rs. 118 lakhs as railway fare and luggage charges.

(c) and (d). It is estimated that the total ticketless travel is to the extent of about Rs. 5 crores per annum, the estimate being based on massive concentrated checks through-

out the Railways. Out of this, the Railways realised approximately Rs. 2 crores as fare and excess charge through normal ticket checking arrangements.

North Andamans Forests

753. **Shri A. S. Saigal:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 481 on the 5th March, 1963 and state:

(a) the quantity of timber required to be extracted annually from 1957-58 onwards by the lessee of the North Andamans Forests;

(b) the quantities actually extracted by the lessee;

(c) the royalty levied on exported timber;

(d) the quantities exported annually; and

(e) the royalty recovered annually against the levied amount?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) This information is contained in the reply given to Unstarred Question No. 481 answered in the Lok Sabha on 5-3-1963.

(b) to (e). The information upto the year 1960-61 is contained in the reply given to Unstarred Question No. 481 answered in the Lok Sabha on 5-3-1963. The information in respect of the subsequent years is given below:

Year	Quantity actually extracted by the lessee	Royalty levied on exported timber including quantity sawn in the mill	Quantity exported	Royalty recovered annually against the levied amount
	In tons	In Rs.	In tons	In Rs.
1961-62	11,252	4,57,815.06	6,701.20.91	4,57,815.06
1962-63	6,599	4,01,377.25	5,074.15.03	4,01,377.25
1963-64	Complete information is not available as the year is not yet over.			